

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 104
CA.161/ND/2020, (IB)-821(ND)2018

IN THE MATTER OF:

Shanti Lal Sole Proprietor of M/s Jainsons ... Applicant
(India)
Vs.

Jasper Engineers Pvt. Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 18.03.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

CA No. 161/ND/2020:

This is an application to be persuaded by New Management of the Corporate Debtor. Learned Counsel for the New Management of the Corporate Debtor states that respondents No. 1 & 2 have filed reply but the same have not come on record. None appears for the respondents No. 3 & 4 neither they have filed reply. Respondents No. 3 & 4 to be proceeded ex parte. Rejoinder has also not come on record. Learned Counsel seeks and is granted time to file synopsis.

CA No. 190/ND/2020:

As per the order dated 25.02.2021, CA No. 190/ND/2020 is supposed to be listed today but the same is not reflecting in the cause list. Learned Counsel for the New Management states that reply on behalf of the respondent No. 1 is received but she is not able to make any statement whether the replies on behalf of the respondents No. 2 & 3 are received or not.

List on 19.04.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

